

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 7th January, 2026

S.O 05 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint Sh. Manoj Kumar, JKAS, Assistant Commissioner (Development), Kishtwar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Kishtwar.

The Government further in exercise of the powers conferred by sub-section (2) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023 appoints Sh. Manoj Kumar, JKAS, Assistant Commissioner (Development), Kishtwar Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Kishtwar.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/19/2022-10

Dated :- 07 -01 - 2026

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Kishtwar. This is with reference to letter No. No. DMK/2025-26/4030-34 Dated :- 13.12.2025 .
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. Concern Officer
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

Additional Secretary to Government
Department of Law, Justice and PA